

[Shri Shahnawaz Khan]
copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, Jawaharlal (Baroda) for the year 1972-73.
- (2) Annual Report of the Indian Petrochemicals Corporation Limited Jawaharnagar (Baroda) for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-8015/74].

NOTIFICATION UNDER GUJARAT SLUM AREAS (IMPROVEMENT, CLEARANCE AND RE-DEVELOPMENT) ACT, ETC.,

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement Clearance and Re-development) Act, 1973, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the state of Gujarat:—

- (1) The Gujarat Slum Areas (Im-provement, Clearance and Re-development) (Constitution of Board) Rules, 1973, published in Notification No. GH/J/21/73/SCA-1073A-1 in Gujarat Government Gazette dated the 2nd November, 1973.

(ii) Notification No. GH/J/20/73/SCB-1073-A(1), published in dated the 2nd November, dated the 2nd November, 1973.

(iii) Notification No. GH/J/22/73/SCB-1073/A(1) published in Gujarat Government Gazette dated the 2nd November, 1973.

(iv) Notification No. GH/J/26/73/SCB-1973/A-1 published in Gujarat Government Gazette dated the 2nd November, 1973.

(2) A statement (Hindi and English versions) showing:

(i) reasons for delay in laying the above Notifications; and

(ii) for not laying the Hindi version of the Notifications

[Placed in Library See No. LT-8016/74].

REPORT OF THE MONOPOLIES AND RES-TRICTIVE TRADE PRACTICES COMMISSION

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) I beg to lay on the Table—

(1) A copy of the Report of the Monopolies and Restrictive Trade Practices Commission under section 22(3) (b) of the Monopolies and Restrictive Trade Practices Act, 1969, in the case of Messrs. Birla Jute Manufacturing Company Limited, Calcutta and the Order dated the 3rd May, 1974 of the Central Government thereon, under section 62 of the said Act.

(2) A statement (Hindi and Eng-lish versions) explaining the reasons for not laying simul-taneously the Hindi version